

OFFICE ORDER NO. 69 OF 2016

- Read:**
1. High Court Letter No.A(Spl.) Misc / 29/2013, dated 14th February, 2013
 2. Office Order No.55 of 2015, dated 23rd June, 2015
 3. Office Order No.60 of 2015, dated 30th June, 2015
 4. Office Order No.143 of 2015, dated 23rd December, 2015
 5. Office Order No.46 of 2016, dated 2nd June, 2016
 6. High Court Notification No.A-1201 / 2016/3680, dated 25th August, 2016.

In view of High Court Letter, dated 14th February, 2013 and transfer and posting of Smt. A. S. Shende, Judge, City Civil Court and Additional Sessions Judge, Mumbai as Additional Chief Judge, Court of Small Causes, Mumbai, vide High Court Notification, dated 25th August, 2016, the earlier Office Orders under reference in respect of assignment and distribution of Judicial Work amongst the Judges of this Court are hereby partially modified and following order is issued and same shall come into force with effect from Wednesday, the 14th September, 2016 until further orders :

HEAD OFFICE

COURT ROOM NO.1 **APPEAL COURT**

The Appellate Bench consisting of **Shri. Shriram M. Modak, Chief Judge** and **Shri. Dhanaji A. Jadhav, Judge** shall sit in this Court and hear the Appeals, Revision Applications and Full Court Applications as usual.

Admission Matters will be taken everyday.

COURT ROOM NO.11
STANDARD RENT COURT

Shri. H. S. Satbhai, Judge shall sit in this Court and take up the Board of Standard Rent Application and Applications u/s 5(11) (c) and 24 of Bombay Rent Control Act, 1947 and u/s 8 of Maharashtra Rent Control Act, 1999 and the Application falling under Maharashtra Ownership Flat Act, 1963.

COURT ROOM NO.12
STANDARD RENT COURT

Smt. N. S. Anekar, Judge shall sit in this Court and take up the Board of Rent Act Matters.

COURT ROOM NO.17
RENT ACT COURT

Shri. J. A. Shaikh, Judge shall sit in this Court and take up the Board of Rent Act Matters.

COURT ROOM NO.19
SPECIAL COURT

Shri. V. R. Jagdale, Judge shall sit in this Court and take up the Board of Matters falling u/s 41 of P.S.C.C. Act, 1882 between Landlord and Tenant, where no protection is awarded to the tenant under the Maharashtra Rent Control Act, 1999 and also the matter now pending in that Court.

COURT ROOM NO.22
RENT ACT COURT

Shri. N. V. Vireshwar, Judge shall sit in this Court and take up the Board of Rent Act Matters for hearing and disposal according to law.

COURT ROOM NO.23
SPECIAL COURT

Shri. P. B. Pore, Judge shall sit in this Court and take up the Board of Matters falling u/s 41 of P.S.C.C. Act, 1882 between Landlord and Tenant, where no protection is awarded to the tenant under the Maharashtra Rent Control Act, 1999 and also the matter now pending in that Court.

COURT ROOM NO.30
MUNICIPAL COURT

This Court shall remain vacant until further orders and the matters pending in this Court shall be transferred to Court Room No.18 for hearing and disposal according to law.

BANDRA BRANCH**COURT ROOM NO.32
SPECIAL COURT**

Shri. M. M. Shaikh, Judge shall sit in this Court and take up the Board of Rent Act Matters falling u/s 16(1) (g) 23(1) (A) of Maharashtra Rent Control Act, 1999 and 13 (1) (g) of old Bombay Rent Control Act and T.E. and T.E. & R Suits and other matters pending in that court.

**COURT ROOM NO.33
RENT ACT COURT**

Shri. P. V. Chatur, Judge shall sit in this Court and take up the Board of Rent Act Matters.

**COURT ROOM NO.37
RENT ACT COURT**

Shri. M. B. Oza, Judge shall sit in this Court and take up the Board of Rent Act Matters for hearing and disposal according to law.

**COURT ROOM NO.38
RENT ACT COURT**

Smt. S. A. Malik, Judge shall sit in this Court and take up the board of Rent Act Matters for hearing and disposal according to law.

**COURT ROOM NO.39
APPEAL COURT**

The Appellate Bench consisting of **Smt. A. S. Shende, Additional Chief Judge** and **Shri. P. B. Thakare, Ad-hoc District Judge, Small Causes Court and Assistant Sessions Judge** shall sit in this Court and hear the Appeals, Revision Application as usual.

Admission Matters will be taken everyday.


Note:

1. The Judicial Officers handling matters in Appellate / Trial Courts are hereby requested that due to change in assignment, if matters are pending for Judgment after conclusion of arguments and the matters, which are substantially part heard (i.e. the matters in which argument of one side is over), then those matters be decided by the concerned Judges attending the same Court, as if they are presiding in said Court. The Concerned Judges are

requested to adjust such matters and decide them on any working day by sitting in the same Court at 5.00 p.m. The Presiding Officer/Officers, as per new assignment, to accommodate the previous Presiding Officer/Officers for the said matters on given date.

2. The Appellate matters filed against the Orders passed by Shri.D. A. Jadhav, Judge in Trial Court's Proceedings and presently pending in Court Room No.1 shall be transferred to Court Room No. 2 for hearing and disposal according to law.
3. All Judicial Clerks working on establishment of this Court are hereby directed to write the name of the respective Presiding Officer/s on the Daily Board and Roznama of each Proceeding, when the matter is taken up for the first time and to appraise the position/ stage of each matter to the Presiding Officer/s of the respective Court.
4. Court duty staff are directed to co-operate with the Presiding Officers and comply with the directions and orders issued by them, in letter and spirit and also to attend the daily routine work efficiently and promptly.
5. The Presiding Officers shall ensure that work of their respective Court is being carried out by the staff working under them efficiently and smoothly, as per rules, without causing any inconvenience to the Litigants and Advocates.

COURT OF SMALL CAUSES)
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 MUMBAI : 8TH SEPTEMBER, 2016)


 (Shriram M. Modak)
 Chief Judge